

**N Central Administrative Tribunal
Principal Bench**

OA No.4103/2013

New Delhi, this the 16th day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Dr. Puja Mehta, D/o Late V.P. Mehta
R/o D-764, Saraswati Vihar, Delhi.
2. Dr. Vikram Kesar, S/o Sh. N.N. Kesar
R/o F-13/6, Model Town-II, Delhi-9
3. Dr. Manoj Kumar Singh
S/o Late Shambhu Singh
R/o 129-A, Pocket-A
Ashok Vihar, Phase-2, Delhi-52.
4. Dr. Sanjeev Tuteja, S/o Shri O.P. Teteja
R/o BA/139A, Janakpuri
New Delhi-110088.
5. Dr. Rahul Rajput
S/o Shri Gaje Singh Rajput
R/o 59/26, Tigipur P.O. Bakhtawarpur
Delhi.
6. Dr. Poonam, D/o Mr. R.R. Gupta
R/o C-3, H.No.24, 2nd Floor
Janakpuri, New Delhi-110058.
7. Dr. Garima Goyal
D/o Dr. B.D. Goyal
R/o WZ-9013, II Floor, Janakpuri
Harinagar, New Delhi.
8. Dr. Neelam Singal
D/o Sh. Om Prakash Bansal
R/o D-41, 2nd Floor, Mulatan Nagar
New Delhi-56.

9. Dr. Priya Ranjan
S/o Dr. Balmiki Sharma
R/o F-50, Second Floor, Malkaganj
Delhi-7
10. Dr. Manish Kumar Gupta
S/o Shyam Sunder Gupta
R/o 59-Y, 2 Block, Dilshad Garden
Delhi-110095.
11. Dr. Rajani Madhyan
D/o Late Shri N.C. Mandhyan
R/o TP 63, Pitampura
Delhi-110034.
12. Dr. Kamini Singhal
W/o Dr. Sunil Gupta
R/o 1697/1, 2nd Floor
Sohan Ganj, Ghantagharpur, Delhi-7
13. Dr. Savita Arora, D/o Mr. R.L. Arora
R/o H-85, Residency Green
Sec-46, Gurgaon, Haryana.
14. Dr. Atul Kumar Gupta
S/o Shri Vinod Kumar Gupta
R/o C-2/204, Printers Society
Sector-13, Rohini, New Delhi.
15. Dr. Rohit Kumar Saxena
S/o Shri R.N. Saxena
R/o B-24, Oriental Apartment
Sector 9, Rohini, Delhi.
16. Dr. Mahender Aggarwal
S/o Dr. M.C. Agarwal
R/o H.No.95, HIG DDA Flats
Sector A-5, Pocket 13
Narela, Delhi-40
17. Dr. Manish Salhotra
S/o Yashpal Salhotra
R/o A2/268S, Second Floor
Paschim Vihar, Delhi-110063.

18. Dr. Jitender Pal Singh
S/o Late Shri T.S. Bhayana
R/o H.No. 46, Road No.52
Punjabi Bagh West, Delhi-26
19. Dr. Bhawana Narula, D/o R.K. Sachdeva
R/o CP 210, Pitampura, Delhi.
20. Dr. Virat Harnal, S/o Mr. Shyam Sunder
R/o F-64, Old Double Storey
Lajpat Nagar-4, New Delhi-24
21. Dr. Vivek Mohan Arora
S/o Chander Mohan
R/o D-638, Saraswati Vihar, Delhi
22. Dr. Anju Gupta, W/o Shri Satish Kumar Gupta
R/o C-14 B, West Jyoti Nagar
Delhi-110094.Applicants

(By advocate: None)

Vs.

1. Govt. of NCT of Delhi
Through its Secretary
Department of Health and Family Welfare
9th Level, 'A' Wing, Delhi Secretariat
I.P. Estate, New Delhi-110002.
2. The Director
Directorate of Health Services
Government of NCT of Delhi
F-17, Karkardooma, Delhi-110032.
3. Union Public Service Commission
Through Secretary, Dholpur House
Shahjahan Road
New Delhi-110069. Respondents

(By Advocates: Sh. Rajender Nischal and Shri Amit Anand)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

The applicants filed this OA with a prayer to direct the respondents to undertake the process of finalization of assessment of the applicants for admission in the initial constitution of the Delhi Health Services with seniority and to extend various attendant benefits.

2. Reference is also made to the advertisement No.9/2013 issued by the UPSC. The matter was heard at some length on 18.01.2016. It was pleaded on behalf of the applicants that the issue involved in this OA is covered by a common Order dated 22.11.2013, passed by this Tribunal in OA No.2565/2013 and 3827/2013. However, it was represented on behalf of the respondents that the common Order in the said OAs is under challenge before the Hon'ble Delhi High Court in a writ petition. Therefore, the OA was adjourned *sine die* awaiting adjudication of the writ petition.

3. Today, we have taken up the matter since this is one of the oldest OAs. Both the parties are of the view that this OA is covered by the common Order dated

22.11.2013 passed in OA No.2565/2013 and 3827/2013. It is not known as to whether the writ petition filed against the said order is still pending or has been disposed of.

5. Be that as it may, the rights of the applicants need to be determined in terms of the order that may be passed in the writ petition by the Hon'ble Delhi High Court.

6. We, therefore, dispose of the OA directing that the respondents shall take into account the order passed in the writ petition which is filed against the common order dated 22.11.2013 in OA No.2565/2013 and OA No.3827/2013, on the file of this Tribunal and determine the rights of the applicants accordingly. There shall be no order as to costs.

7. All the pending MAs are also disposed of.

(Aradhana Johri)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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